SECTION PIL (WRIT)

MATTER FOR : 05.11.2026
COURT NO. : 01
ITEM NO. : 39 etc. etc.

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

WRIT PETITION (C) NO. 1149 OF 2019
(Under Article 32 of the Constitution of India)
WITH
INTERLOCUTORY APPLICATION NO.137158 OF 2019 & 103557 of 2023
(Application for permission to file Additional Document)
WITH
INTERLOCUTORY APPLICATION NO. 136088 OF 2023 & 268625 of 2024
(Application for intervention)
WITH
INTERLOCUTORY APPLICATION NO. 88842 of 2026
(Application for Impleadment)
AND
WRIT PETITION (C) NO. 185/2026
(Under Article 32 of the Constitution of India)
AND
WRIT PETITION (C) NO. 108/2026
(Under Article 32 of the Constitution of India)
WITH
INTERLOCUTORY APPLICATION NO. 28861 OF 2026
(Application for Interim Relief)
WITH
INTERLOCUTORY APPLICATION NOS. 356181 & 84966 OF 2026
(Application for Interventions)
WITH
INTERLOCUTORY APPLICATION NO. 94016 OF 2026
(Application for Impleadment)
AND
WRIT PETITION (C) NO. 218/2026
(Under Article 32 of the Constitution of India)
AND
WRIT PETITION (C) NO. 146/2026
(Under Article 32 of the Constitution of India)
AND
WRIT PETITION (C) NO. 152/2026
(Under Article 32 of the Constitution of India)
AND
WRIT PETITION (C) NO. 217/2026
(Under Article 32 of the Constitution of India)
AND
WRIT PETITION (C) NO. 165/2026
(Under Article 32 of the Constitution of India)
AND
WRIT PETITION (C) NO. 175/2026

(Under Article 32 of the Constitution of India)

WITH
INTERLOCUTORY APPLICATION NO. 44132 OF 2026
(Application for Permission to Appear and Argue in Person)
AND
INTERLOCUTORY APPLICATION NO. 44134 OF 2026
(Application for Exemption from filing O.T.)
AND
INTERLOCUTORY APPLICATION NO. 44143 OF 2026
(Application for Directions)

AND

WRIT PETITION (CIVIL) D. No. 5497 OF 2026

(Under Article 32 of the Constitution of India)

WITH

INTERLOCUTORY APPLICATION No. 82680 OF 2026

(Application for condonation of delay in re-filing/curing the defects)

AND

WRIT PETITION (CIVIL) No. 508 OF 2026

(Under Article 32 of the Constitution of India)

AND

WRIT PETITION (CIVIL) No. 465 OF 2026

(Under Article 32 of the Constitution of India)

WITH

INTERLOCUTORY APPLICATION NO. 110165 OF 2026

(Application for exemption from filing O.T.)

AND

WRIT PETITION (CIVIL) No. 457 OF 2026

(Under Article 32 of the Constitution of India)

AND

WRIT PETITION (CIVIL) No. 339 OF 2026

(Under Article 32 of the Constitution of India)

Abeda Salim Tadvi & Anr. ... Petitioner

Versus

Union of India & Ors. ... Respondents

OFFICE REPORT

The Writ Petitions above mentioned were listed before the Hon'ble Court on 20.08.2026 with Office Report dated 19.08.2026, when the Hon'ble Court was pleased to pass the following Order:-

> **"1. The University Grants Commission (UGC) may file a comprehensive counter affidavit within four weeks unless, in light of the peculiar averments made in any of the petition(s), a separate counter affidavit is required to be filed. The soft copy of the said affidavit may be supplied to all the counsel for the petitioners.**
>
> **2. Rejoinder, if any, be filed within two weeks thereafter.**
>
> **3. Learned Solicitor General of India states that the Regulations are under active consideration. It will be appreciated if an appropriate decision with respect thereto is also taken before the next date of hearing.**
>
> **4. Ms. Disha Wadekar, learned counsel (M.No.9028761168) is appointed as the Nodal Counsel for the petitioner(s) and Mr. Manoj Ranjan Sinha (M.No.9811067271) is appointed as the Nodal Counsel for the respondent(s). Counsel for the petitioner(s)/ intervenor(s)/impleader(s) are directed to supply all the petitions/IAs to the Nodal Counsel(s), who may collate the issues raised on their behalf.**
>
> **5. The counter affidavits may also be supplied to the Nodal Counsel(s), who may collate the same for the purpose of further consideration.**
>
> **6. Post these matters for further consideration on 05.11.2026."**

W.P. CIVIL NO. 1149/2019 (ITEM NO.: 39)

It is submitted that the following document has been filed:

SL.NO.	DESCRIPTION OF DOCUMENT	FILED ON / FILED BY	ON BEHALF OF	REMARKS
01	REPORT ON BEHALF OF THE NODAL COUNSEL FOR THE PETITIONERS IN COMPLIANCE OF ORDER DATED 20.08.2026	04.11.2026 MR. PRASANNA S., ADV.	PETITIONERS	CIRCULATED

W.P. CIVIL NO. 108/2026 (ITEM NO.: 39.4)

It is submitted that the following document has been filed:

SL.NO.	DESCRIPTION OF DOCUMENT	FILED ON / FILED BY	ON BEHALF OF	REMARKS
01	I.A. NO. 94016/2026 (APPLN. FOR IMPLEADMENT)	25.03.2026 MR. GOPAL SHARAN PATHAK, ADV.	MADHU SHARMA	CIRCULATED

It is lastly submitted that no further document has been filed in all the above-mentioned matters, so far.

The Writ Petitions along-with applications above-mentioned are listed before the Hon'ble Court with this Office Report for Orders.

Dated this the 04th day of November, 2026.

Sd/-

Assistant Registrar